

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-504
IB-195/ND/2024

IN THE MATTER OF:

Smriti Bhatia and Ors.

.....Applicant

Vs.

Bird Airport Hotel Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 05.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent : Mr. Karan Gupta, Ms. Vansha Sethi Suneja, Advs.

ORDER

Ld. Counsel on behalf of the Financial Creditor is present. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that they have filed the reply, however, the same is not reflected on the e-portal of the Tribunal. Ld. Counsel may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal of the Tribunal. Rejoinder may file by the Financial Creditor within a period of 10 days. List the matter on **08.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)